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मध्यप्रदेश राजपत्र

(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 153]

भोपाल, मंगलवार, दिनांक 16 मार्च 2021—फाल्गुन 25, शक 1942

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 16 मार्च 2021

क्र. 4125-146-इक्कीस-अ-(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश सहकारी सोसाइटी (संशोधन) विधेयक, 2021 (क्रमांक 21 सन् 2021) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
आर. पी. गुप्ता, अवर सचिव.

MADHYA PRADESH BILL

No. 21 of 2021

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MADHYA PRADESH BILL

No. 21 of 2021

THE MADHYA PRADESH CO-OPERATIVE SOCIETIES (AMENDMENT) BILL, 2021**A Bill further to amend the Madhya Pradesh Co-operative Societies Act, 1960.**

Be it enacted by the Madhya Pradesh Legislature in the seventy-second year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Madhya Pradesh Co-operative Societies (Amendment) Act, 2021.

(2) It shall come in to force from the date of its publication in the Madhya Pradesh Gazette.

Amendment of Section 48-A.

2. In Section 48-A of the Madhya Pradesh Co-operative Societies Act, 1960, (No. 17 of 1961) (hereinafter referred to as the principal Act), in sub-section (4),—

(i) in clause (a), the words “elected as a Member of Parliament or Member of Legislative Assembly or” shall be omitted.

(ii) clause (b) shall be omitted.

Amendment of Section 49.

3. In Section 49 of the principal Act, in sub-section (7-a), in clause (b), in the first proviso, for full stop, colon shall be substituted and thereafter, the following proviso shall be inserted, namely:—

“Provided further that, in case of any Apex or Central Society, if in the opinion of the Registrar, a committee is required to be constituted to assist the Administrator in the discharge of his duties, the Registrar may appoint a committee consisting of following members, namely:—

(a) a maximum of three members of the said society who are eligible to be elected as a member of the Board of directors of the society;

(b) one representative of the Registrar;

(c) one representative of the financing institutions.”.

Amendment of Section 52.

4. In Section 52 of the principal Act, in sub-section (5), for clause (a), the following clause shall be substituted, namely:—

“(a) In the Co-operative Credit Structure, the maximum limit for the share capital of the State Government shall be such as may be notified by the State Government, from time to time;”.

Amendment of Section 53.

5. In Section 53 of the principal Act,—

(i) In sub-section (1), after the first proviso, the following proviso shall be inserted, namely:—

“Provided further that, in case of any Apex or Central Society, if in the opinion of the Registrar, a committee is required to be constituted to assist the Administrator in the discharge of his duties, the Registrar may appoint a committee consisting of following members, namely:—

(a) a maximum of three members of the said society who are eligible to be elected as a member of the Board of directors of the society;

(b) one representative of the Registrar;

(c) one representative of the financing institutions.”.

(ii) in sub-section (12), in the proviso, for full stop, colon shall be substituted and thereafter the following proviso shall be inserted, namely:—

“Provided further that, in case of any Apex or Central Society, if in the opinion of the Registrar, a committee is required to be constituted to assist the Administrator in the discharge of his duties, the Registrar may appoint a committee consisting of following members, namely:—

- (a) a maximum of three members of the said society who are eligible to be elected as a member of the Board of directors of the society;
- (b) one representative of the Registrar;
- (c) one representative of the financing institutions.”.

6. (1) The Madhya Pradesh Co-operative Societies (Amendment) Ordinance, 2021 (No. 12 of 2021) is hereby repealed. **Repeal and saving.**

(2) Notwithstanding the repeal of the said ordinance, anything done or any action taken under the said ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

STATEMENT OF OBJECTS AND REASONS

In order to strengthen and develop the co-operative movement in the State, to extend the financial support and assistance to the economically weaker sections of the society and farmers by the co-operative societies of the State and with a view to bring the desired improvement in the financial position of the State, it is proposed to provide broader opportunities of representation for democratic leadership in the field of co-operative societies. It is further proposed that the Registrar is authorised to appoint a committee to assist the Administrator in the discharge of his duties.

2. For strengthening the financial condition and fulfilment of other objectives of Cooperative Credit Structure, it is proposed that the State Government may fix the limit of share capital of the State in the Co-operative Credit Structure, by removing the ceiling which is at present upto 25% only. Therefore, it is proposed to amend the Madhya Pradesh Co-operative Societies Act, 1960 (No. 17 of 1961).

3. As the matter was urgent and the Legislative Assembly was not in session, the Madhya Pradesh Co-operative Societies (Amendment) Ordinance, 2021 (No. 12 of 2021) was promulgated for the purpose. It is now proposed to replace the said Ordinance by an Act of the State Legislature without modification.

4. Hence this Bill.

Bhopal :
Dated the 2021

DR. ARVIND SINGH BHADORIYA
Member-in-Charge.